

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, AT NEW DELHI**

O.A. NO. 69 OF 2025

IN THE MATTER OF:

NARESH KUMAR YADAV

.... APPLICANT

VERSUS

STATE OF HARYANA & ORS.

.... RESPONDENTS




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THE APPLICANT TO THE JOINT COMMITTEE REPORT DATED 15.09.2025.**

MOST RESPECTFULLY SHOWETH:

1. That the present Original Application is pending adjudication before this Hon'ble Tribunal and is listed for hearing on 28.05.2026.
2. That the present reply is being filed on behalf of Respondent No. 7 in response to the objections/rejoinder preferred by the Applicant to the Joint Committee Report dated 15.09.2025.
3. That at the outset, the Respondent herein denies each and every statement and contentions set forth in the objections/rejoinder to the extent the same are contrary to and/or inconsistent with the true and complete facts of the case. That the Respondent herein further humbly submits that the averments and contentions, as stated in the objections/rejoinder filed by the Applicant, may not be taken to be deemed to have been admitted by the Respondent herein, save and except what are expressly and specifically admitted and the rest may be read as travesty of facts.
4. That Respondent No. 7 has already filed its detailed reply as well as objections to the Joint Committee Report dated 15.09.2025 before this Hon'ble Tribunal. The

submissions, averments and contentions contained therein may kindly be read as part and parcel of the present reply. The same are not being repeated herein for the sake of brevity and to avoid unnecessary repetition.

5. That the objections/rejoinder filed by the Applicant are wholly misconceived, misleading and devoid of merit and are therefore liable to be rejected in toto. The Applicant has failed to place on record any cogent material so as to dislodge the findings and factual position already clarified by the Answering Respondent in its detailed objections to the Joint Committee Report dated 15.09.2025. It is submitted that Respondent No. 7 has at all times acted in compliance with the applicable statutory framework and the permissions granted by the competent authorities. Prior to the grant of Consent to Establish dated 27.01.2025, only limited preparatory and non-structural activities, namely construction of boundary wall, site demarcation and minor levelling, were undertaken, which are expressly permissible under the applicable Office Memorandum dated 29.03.2022 and do not constitute commencement of project construction. All substantive construction activities were commenced only after grant of the said CTE and have remained confined within the permissible built-up area of 14,500 sq. mtrs. The Environmental Clearance for the entire project area of 1,29,806.27 sq. mtrs. already stands granted and the fresh/revised CTE application for the said area is presently pending consideration before the competent authority. The allegations made by the Applicant are based on conjectures, misinterpretation of facts and selective reading of the Joint Committee Report and are therefore denied. Without prejudice to the aforesaid submissions, the Answering Respondent submits the following para-wise reply to the objections/rejoinder filed by the Applicant.

6. **POINT WISE REPLY TO THE OBJECTIONS:**

A. **REPLY TO THE FINDINGS RECORDED BY THE COMMITTEE:**

1. That the contents of the objections/rejoinder under the heading “Findings Recorded by the Committee” are wrong, misconceived, misleading and hence denied. It is submitted that the Answering Respondent has already furnished a detailed and comprehensive response to each of the findings recorded in the Joint Committee Report dated 15.09.2025 and the same may kindly be read as an integral part of the present reply. The Applicant, while filing the present objections/rejoinder, has merely reproduced selective portions of the Joint Committee Report without appreciating the complete factual and legal position already clarified by Respondent No. 7. It is specifically denied that any construction activity in violation of the Environmental Clearance conditions or without obtaining requisite statutory permissions was undertaken by the Answering Respondent. The allegation that construction measuring 14,600 sq. ft. had been carried out illegally or prior to obtaining requisite approvals is factually incorrect and contrary to the record. It is submitted that prior to the grant of Consent to Establish dated 27.01.2025, the activities undertaken at the project site were strictly limited to preliminary and non-structural preparatory measures such as construction of a boundary wall, site demarcation, minor levelling and allied site-preparation activities necessitated by the nature of the land for safeguarding the project site from encroachment and maintaining the site in a secure and organized condition. Such preparatory activities are expressly permissible under the Office Memorandum dated 29.03.2022 and do not constitute commencement of construction requiring prior Environmental Clearance. It is further submitted that mere allegations without any cogent material cannot be a basis for drawing any adverse inference against the Answering Respondent.
2. It is further submitted that the initial application for Consent to Establish dated 13.01.2025 was consciously restricted to a smaller built-up area of 14,500 sq. mtrs. and the said Consent to Establish was duly granted on 27.01.2025 by the competent authority. Thereafter, all construction activities undertaken by the Answering

Respondent remained strictly confined within the permissible built-up area covered under the said CTE, and no construction whatsoever was raised beyond the sanctioned limits. The allegation that the Answering Respondent had concealed the pendency of the Environmental Clearance application for the larger project area while applying for CTE is wholly false, baseless and denied. It is submitted that the Environmental Clearance application for the entire project area measuring 1,29,806.27 sq. mtrs. was duly submitted before the competent authority in accordance with law and after due consideration, Environmental Clearance was granted by SEIAA on 20.02.2025. Thereafter, the Answering Respondent applied for revised/fresh Consent to Establish for the entire project area, and the requisite Consent to Establish has since been granted on 18.04.2026. A copy of the Consent to Establish dated 18.04.2026 is annexed herewith and marked as **Annexure-R-7/7**. It is therefore evident that the Answering Respondent has acted transparently, bona fide, and in full compliance with the applicable statutory framework at every stage.

3. It is submitted that the Applicant has deliberately ignored and suppressed the material facts demonstrating that the Answering Respondent has, at all times, acted in accordance with the permissions granted by the competent authorities and in compliance with the applicable environmental laws and regulatory framework. The findings recorded by the Joint Committee, insofar as they suggest concealment of facts, unauthorized construction, or violation of Environmental Clearance conditions, are based upon incomplete verification, erroneous assumptions, and misinterpretation of the factual position, and therefore deserve no reliance. The observations made by the Joint Committee fail to appreciate that no substantive construction activity beyond the permissible limit under the Consent to Establish dated 27.01.2025 was undertaken, and that the Answering Respondent had already obtained Environmental Clearance for the entire project and subsequently obtained the requisite Consent to Establish for the same.

B. REPLY TO NON-COMPLIANCE WITH DIRECTIONS OF THIS HON'BLE TRIBUNAL:

1. That the contents of the objections/rejoinder alleging non-compliance of the directions issued by this Hon'ble Tribunal vide order dated 30.04.2025 are wrong, misconceived, and hence denied. It is submitted that the Joint Committee has duly complied with the directions issued by this Hon'ble Tribunal in their true letter and spirit. The Committee, in compliance with the mandate of this Hon'ble Tribunal, conducted a site visit, examined the clearances obtained by Respondent No. 7, verified the disclosures made at the time of obtaining such clearances, inspected the construction activities at site, and assessed the extent of construction prior to the grant of Environmental Clearance, strictly in accordance with the scope defined by this Hon'ble Tribunal.
2. That the allegation that the inspection conducted by the Committee was hasty or of limited scope is baseless and denied. It is submitted that the inspection was carried out by a duly constituted Joint Committee comprising representatives of the Central Pollution Control Board, the Haryana State Pollution Control Board, and the Ministry of Environment, Forest and Climate Change, which are expert statutory bodies. The inspection was undertaken after due consideration of the relevant records and in accordance with established procedure. The Applicant has failed to point out any specific direction of this Hon'ble Tribunal which has not been complied with by the Committee, and the said allegation is therefore purely speculative in nature.
3. That the assertion that the Committee has restricted its findings to 14,600 sq. ft. without comprehensive examination or documentation is incorrect and denied. It is submitted that the Committee has undertaken assessment based on site inspection, verification of records, and material available on record, including photographs and supporting documents. The conclusion regarding the extent of construction is based on objective assessment of the site conditions and the approvals granted. The

allegation regarding non-placement of videography or complete photographic documentation is without any merit, as the findings of the Committee are supported by relevant material collected during inspection in accordance with its mandate.

4. That it is further denied that the true and complete status of construction activities as on the date of inspection has not been disclosed. It is submitted that the construction carried out at the site is strictly in accordance with the Environmental Clearance and Consent to Establish granted by the competent authorities and nothing to the contrary has been recorded in the Joint Committee Report. All activities undertaken are within the permissible limits of approvals granted, and no construction beyond the sanctioned scope has been carried out by the Answering Respondent. The Applicant is attempting to misinterpret the findings of the Committee, whereas the actual status of the project reflects full compliance with EC and CTE conditions.

C. REPLY TO MATERIAL VIOLATIONS NOT EXAMINED:

i. REPLY TO TREE FELLING AND FOREST PERMISSIONS:

- a. That the contents of the objections/rejoinder alleging non-consideration of material violations relating to tree felling and forest permissions are wrong, misconceived, and hence denied. It is submitted that the Joint Committee has duly examined the relevant aspects within its mandate and the findings are based on inspection, available records, and statutory disclosures. The Applicant is attempting to misinterpret the report and re-agitate issues already duly addressed in accordance with law.
- b. That the reliance placed on Para 5 of the order dated 30.04.2025 of this Hon'ble Tribunal is misconceived. It is submitted that the said observations were prima facie in nature and do not constitute any finding of violation. It is reiterated that no illegal cutting of trees was undertaken by the Answering Respondent at any stage. The allegation of pre-existing trees being felled prior to EC/CTE is incorrect, as the site predominantly comprised shrubs, bushes, herbs, and natural vegetation, and not mature trees as alleged.

- c. That the allegation based on email dated 28.05.2025 regarding alleged tree felling prior to 13.06.2024 is false, baseless, and denied. It is submitted that no trees were cut prior to obtaining requisite statutory permissions. It is pertinent to mention here that the site did not contain mature trees as alleged and consisted only of shrubs and vegetation. Further, the Answering Respondent had already obtained valid tree felling/transplantation permission from the competent authority, and the allegation of unauthorized felling is contrary to the record.
- d. That the reliance placed on KML file imagery dated 24.11.2022 and 13.06.2024 is misconceived and cannot be treated as conclusive evidence of tree felling. The said imagery is interpretative in nature and does not establish the existence or felling of mature trees. It is further submitted that satellite/KML-based interpretations are not a substitute for ground verification, and the actual inspection carried out by competent authorities clearly indicates that the site consisted of shrubs and vegetation, and not mature trees as alleged by the Applicant.
- e. That it is further submitted that the Applicant, while alleging illegal tree felling and environmental violations, has deliberately marked certain area in red colour in the photographs/site imagery annexed as Annexure-A/2 @ page nos. 517-519 relied upon in the objections/rejoinder. It is submitted that the said area marked in red does not form part of the land owned or developed by the Answering Respondent and lies completely outside the project land of Respondent No. 7. Consequently, no allegation pertaining to the said area can be attributed to the Answering Respondent. The Applicant has intentionally sought to create a misleading impression by including land beyond the project boundaries so as to falsely attribute alleged activities to the Answering Respondent.
- f. That it is further denied that there was any concealment or incorrect disclosure in Form-1 or Form-IA. It is submitted that the disclosures were true and complete,

clearly indicating the presence of a few trees at the site, with a proposal to retain some and transplant/fell others in accordance with law. It is further submitted that necessary tree felling/transplantation permission has been duly obtained from the competent Divisional Forest Officer, Gurugram, and the same has already been annexed as Annexure-R7/6 @ Page Nos. 490-492 in the objections filed to the Joint Committee Report by the Respondent herein. Therefore, the allegation of absence of permission is factually incorrect.

- g. That the allegation that 32–35 mature trees were cut prior to obtaining permissions is wholly false, baseless, and denied. It is reiterated that no mature trees existed at the site as alleged and no unauthorized tree cutting was undertaken by the Answering Respondent. The reference to SRN application dated 19.11.2024 only reflects the due statutory process for obtaining permission and does not indicate any prior illegal activity.
- h. That the reliance placed on notifications under S.O. 8/P.A.2/1900/S.4/2013 and S.O. 81/P.A.2/1900/S.3/2012 is misconceived. It is submitted that the Answering Respondent has acted strictly in accordance with applicable statutory provisions and has not undertaken any tree felling in violation of the Punjab Land Preservation Act, 1900. All activities have been carried out only after obtaining requisite approvals wherever applicable.
- i. That the reliance placed on judicial observations regarding penalties in unrelated matters is wholly irrelevant and does not apply to the facts of the present case. It is submitted that no illegal or unauthorized tree felling has been carried out by the Answering Respondent, and therefore the question of imposition of any penalty does not arise.
- j. That the allegation regarding absence of permission from the Divisional Forest Officer is incorrect and denied. It is submitted that the Answering Respondent has

obtained due permission from the competent authority for tree felling/transplantation, and all activities have been carried out strictly in accordance with the said approvals.

- k. That it is further submitted that the Environmental Clearance conditions relating to tree preservation, compensatory plantation, and environmental safeguards have been duly complied with by the answering Respondent. No violation of Clauses 7.1, 7.2, or 7.3 of the Environmental Clearance is made out against the Answering Respondent. The allegations of non-compliance are therefore baseless, unsupported by evidence, and liable to be rejected in entirety.

ii. **REPLY TO VIOLATIONS DURING GRAP STAGES III AND IV:**

- a. That the contents of the objections/rejoinder alleging that construction activities continued during GRAP Stage III and IV between 17.11.2024 to 03.01.2025 and thereafter are wrong, misconceived, and hence denied. It is submitted that no construction activity whatsoever was carried out by the Answering Respondent prior to the grant of Consent to Establish dated 27.01.2025. The allegations are vague, unsupported by any cogent material or credible evidence, and are therefore liable to be rejected.
- b. That the reliance placed on the observations of this Hon'ble Tribunal in the order dated 30.04.2025 is misconceived and misdirected. It is submitted that the said observations were recorded in the context of preliminary photographs dated 09.01.2025 and cannot be treated as a final or conclusive finding of violation. At that stage, the Answering Respondent had already clarified that only boundary wall/fencing work was being carried out at the site, which does not constitute construction of the project. It is reiterated that all construction activities have been undertaken strictly in accordance with the Consent to Establish dated 27.01.2025 and in compliance with applicable environmental norms.

- c. That the allegation that the Joint Committee has not examined compliance with dust control measures is incorrect and denied. It is submitted that all requisite dust mitigation measures, including water sprinkling arrangements, green net barricading, covered transportation of construction materials, and installation of monitoring systems, have been duly implemented at the project site. The Answering Respondent has consistently maintained environmental safeguards to control dust emissions. **Photographs evidencing compliance with the aforesaid measures are annexed herewith and marked as Annexure-R-7/8.**
- d. That the allegation that the Joint Committee has failed to verify compliance with various environmental safeguards is incorrect, misleading, and denied. It is submitted that the project site is being operated in compliance with applicable environmental norms and directions issued by the competent authorities. Without prejudice, it is further submitted as under:
- i. That tyre washing facilities and arrangements for cleaning of vehicles at the exit gate have been duly provided and are operational to prevent carryover of dust and mud from the site **Photographs evidencing the said arrangements are annexed herewith and marked as Annexure- R-7/9.**
 - ii. That PM2.5/PM10 monitoring requirements, including cloud-linked or equivalent monitoring arrangements, have been complied with in accordance with applicable directions of the competent authorities
 - iii. That display boards indicating dust mitigation measures adopted at the site have been duly installed at visible locations for public awareness and inspection purposes.
 - iv. That adequate arrangements for regular water sprinkling for dust suppression are operational at the project site **Photographs of the water sprinklers are annexed herewith and marked as Annexure-R-7/10.**

- v. That DG sets are operated strictly in compliance with CPCB guidelines, including prescribed stack height requirements, and there is no deviation from the applicable norms.
 - vi. That arrangements for providing basic medical assistance and first aid facilities for workers engaged at the site have been made available in compliance with occupational health and safety requirements. **Photographs evidencing the said arrangements are annexed herewith and marked as Annexure-R-7/11.**
 - vii. That personal protective equipment, including masks, dust masks, helmets, and other safety gear, is being provided to all workers engaged in construction and allied activities.
 - viii. That loose soil, construction material, and other dust-generating substances are being duly covered with tarpaulin sheets to prevent fugitive dust emissions. **Photographs evidencing the said fact are annexed herewith and marked as Annexure-R-7/12.**
 - ix. That proper barricading with dust screen sheets has been installed around the project site to control dust dispersion in the surrounding area.
 - x. That anti-smog guns have been deployed and are operational at the site, wherever required and feasible, for additional dust suppression.
- e. That the allegation based on GPS photographs and videos dated 24.05.2025 to 16.07.2025 alleging “massive construction activity” in violation of environmental laws is incorrect, exaggerated, and denied. It is submitted that only limited construction activity is being carried out at the site, strictly within the permissible framework of the Consent to Establish dated 27.01.2025 and in compliance with applicable environmental norms. The allegations are based on selective interpretation of photographs and do not reflect the actual compliance status or scale of permissible activity at site.

f. That the allegation regarding non-use of treated sewage water from GMDA STP/CETP and use of unauthorized tanker water is incorrect, misconceived, and hence denied. It is submitted that the Answering Respondent is duly utilising treated sewage water in terms of an agreement dated 20.12.2024 executed between M/s Chirag Buildtec Private Limited (First Party) and M/s Nani Resorts and Floriculture Private Limited (Second Party). **Copy of the agreement dated 20.12.2024 is annexed herewith and marked as Annexure-R-7/13.** Under the said agreement, the First Party supplies excess treated water from its STP at Project “ROF Ananda” for use at the Answering Respondent’s project “ROF Pravasa”, specifically for non-potable purposes including development and maintenance of green belts, irrigation of landscaping areas, and construction activities. The infrastructure required for conveyance of such treated water is being developed and maintained as per mutual understanding between the parties, and no extraction or use of groundwater in violation of CGWA guidelines is involved. Thus, the allegation of use of tanker mafia water or any unauthorised source is wholly baseless, unsupported by evidence, and liable to be rejected.

iii. **REPLY TO GROUNDWATER EXTRACTION:**

- a. That the contents of the objections/rejoinder alleging groundwater extraction are wrong, misconceived, and hence denied. It is submitted that the Answering Respondent has not extracted any groundwater at the project site at any stage whatsoever. It is further submitted that the entire requirement of water for construction and allied activities is being met through authorised and permissible sources, and there has been no extraction of groundwater from any borewell, tube well, or any other underground source by the Answering Respondent.
- b. That the allegation regarding alleged use of groundwater or tanker water without permission from the Haryana Water Resources Authority (HWRA) is incorrect,

baseless, and denied. It is submitted that since no groundwater extraction has been undertaken by the Answering Respondent at any stage, the question of obtaining permission from HWRA does not arise. The allegation is purely speculative in nature, not supported by any documentary evidence, and is therefore liable to be rejected.

- c. That the allegation that dismantling of borewells at the project site has not been investigated is incorrect and denied. It is submitted that no operational borewell exists or has been used by the Answering Respondent for extraction of groundwater. Any observation in this regard is based on assumption and not supported by any documentary evidence. The project activities are being carried out strictly in compliance with environmental norms, and no violation relating to groundwater extraction is made out against the Answering Respondent.

iv. **REPLY TO ALLEGATIONS REGARDING DEEP EXCAVATION AND TOPSOIL**

- a. That the contents of the objections/rejoinder alleging that the Joint Committee has not examined the extent of deep excavation and handling of topsoil are wrong, misconceived, and hence denied. It is submitted that the project in question pertains to the development of independent residential floors and not high-rise group housing requiring basement construction or extensive excavation activities. The construction activities undertaken at the site are limited in nature and commensurate with the development of independent builder-floor type structures. Accordingly, no deep excavation has been carried out at the project site, and therefore the allegations regarding large-scale excavation or consequential environmental concerns are wholly misconceived and devoid of factual basis.
- b. That the allegation that unauthorized removal or sale of topsoil amounts to illegal mining and requires investigation is incorrect, baseless, and emphatically denied. It is

submitted that no removal, disposal, transportation, or sale of topsoil has been undertaken by the Answering Respondent in contravention of any statutory provision or environmental norm. Any handling or levelling of soil undertaken at the site forms part of routine and permissible construction-related activities incidental to the development of independent residential floors and cannot, by any stretch of imagination, be construed as illegal mining.

v. **REPLY TO ALLEGED INCONSISTENT DISCLOSURES BEFORE AUTHORITIES:**

- a. That the contents of the objections/rejoinder alleging inconsistency in disclosures made before different statutory authorities are wrong, misconceived, misleading, and hence denied. It is submitted that all disclosures made by the Answering Respondent before the concerned authorities, including the Haryana State Pollution Control Board, SEIAA, Haryana, and RERA, Gurugram, were made bona fide, transparently, and strictly in accordance with the statutory requirements applicable at the relevant point of time. There was neither any concealment nor any deliberate suppression or misrepresentation of facts on the part of the Answering Respondent.
- b. That the initial application for Consent to Establish was consciously submitted for a limited built-up area of 14,500 sq. mtrs. considering the development strategy then proposed and pending consideration of the Environmental Clearance application for the larger project area. Subsequently, the Environmental Clearance application was submitted for the entire project area measuring 1,29,806.27 sq. mtrs., which was duly considered and approved by the competent authority in accordance with law. The disclosures made before RERA and other authorities were similarly based upon the project configuration and approvals applicable at the relevant stage of development. Therefore, the allegation of inconsistency in disclosures is wholly misconceived and devoid of merit.

c. That it is further submitted, without prejudice to the aforesaid submissions, without admitting any violation whatsoever and under protest, that the Environmental Compensation amounting to Rs. 16,85,000/- as assessed by the competent authority has already been duly deposited by the Answering Respondent on 11.02.2026. The said deposit has been made solely to demonstrate bona fide compliance and in deference to regulatory process and shall not be construed as an admission of illegality, violation or liability in any manner whatsoever. The same is without prejudice to the rights and contentions of the Answering Respondent.

vi. **REPLY TO ALLEGATIONS REGARDING PROXIMITY TO BASAI WETLANDS**

a. That the allegation that the project site of the Answering Respondent is situated in proximity to the Basai Wetlands and falls within an ecologically sensitive habitat for migratory birds is wrong, misconceived, misleading, and hence denied. It is submitted that the project site of the Answering Respondent is not situated in proximity to the Basai Wetlands, as alleged by the Applicant. The allegations made by the Applicant are incorrect and contrary to the factual position on record.

b. It is further submitted that the project has been granted Environmental Clearance by the competent authority after due consideration of all relevant environmental parameters and applicable statutory requirements under the EIA Notification, 2006. At no stage during the appraisal process was the project site considered to be falling within any restricted wetland area or ecologically sensitive zone requiring any separate biodiversity impact assessment beyond the statutory compliances already undertaken by the Answering Respondent.

c. That the allegation that the biodiversity impact assessment has not been examined by the Joint Committee is misconceived and devoid of merit. The Joint Committee conducted inspection and assessment in accordance with the directions issued by this Hon'ble Tribunal and examined the project on the basis of the applicable statutory

framework and records available before it. No violation relating to wetlands, biodiversity, or ecological sensitivity has been found against the Answering Respondent.

- d. It is submitted that the allegations raised by the Applicant are vague, unsupported by the documentary evidence, and based on incorrect assumptions. No violation of any environmental norm or statutory provision relating to wetlands or biodiversity is attributable to the Answering Respondent.

vii. **REPLY TO ALLEGED VIOLATION OF EC CONDITIONS:**

- a. That the allegations regarding violation of Environmental Clearance conditions are wrong, misconceived, contrary to the factual position on record, and hence denied. It is submitted that the allegations raised by the Applicant pertain to issues which were beyond the scope of reference and directions issued to the Joint Committee by this Hon'ble Tribunal vide order dated 30.04.2025. The Joint Committee was specifically directed to examine the clearances obtained by Respondent No. 7, the correctness of disclosures made while obtaining such clearances, the construction activities undertaken, and the extent of construction activity prior to grant of Environmental Clearance.

- b. It is submitted that the allegations relating to use of treated wastewater for construction activities and compliance with Clause 9.4 of the Environmental Clearance concerning temporary labour facilities, sanitation arrangements, drinking water, mobile STP and allied facilities were not part of the specific mandate assigned to the Joint Committee by this Hon'ble Tribunal. Consequently, no adverse inference can be drawn merely because the Joint Committee Report does not contain detailed observations on the said aspects.

- c. Without prejudice to the aforesaid submissions, it is submitted that the Answering Respondent has been complying with the applicable Environmental Clearance

conditions and environmental safeguards as required under law. No violation of the Environmental Clearance conditions has been established against the Answering Respondent. It is therefore submitted that the allegations raised by the Applicant are misconceived, beyond the scope of the proceedings arising from the Joint Committee Report, and liable to be rejected.

D. REPLY TO ALLEGED FAILURE TO RECOMMEND PENAL ACTION:

- a. That the allegations regarding failure of the Joint Committee to examine or recommend penal action are wrong, misconceived, contrary to the factual position on record, and hence denied. It is submitted that the Joint Committee has acted strictly within the scope of the directions issued by this Hon'ble Tribunal vide order dated 30.04.2025, and the question of recommendation of any penal action beyond the mandate so assigned does not arise.
- b. That it is further submitted, without prejudice to the aforesaid submissions, without admitting any violation whatsoever and under protest, that the Environmental Compensation amounting to Rs. 16,85,000/- as assessed by the competent authority has already been duly deposited by the Answering Respondent on 11.02.2026. The said deposit is purely compliance-driven and shall not, in any manner, be construed as an admission of any illegality, violation, default, or liability on the part of the Answering Respondent. The fact of such deposit, being made under protest and without prejudice, only reflects the bona fide, and cooperative approach of the Answering Respondent towards regulatory compliance and should not be read adversely against it. Accordingly, the allegations raised by the Applicant are wholly baseless, misconceived, unsupported by any cogent material on record, and are liable to be rejected.

- c. It is further submitted that no unauthorized tree felling has been undertaken by the Answering Respondent and that all actions relating to tree cutting/transplantation were carried out only after obtaining due permission from the competent authority in accordance with law. Accordingly, the allegations raised by the Applicant are baseless, unsupported by any material on record, and liable to be dismissed.
7. In view of the aforesaid submissions and without prejudice to the rights and contentions of the Answering Respondent as set out in the present reply as well as its earlier submissions before this Hon'ble Tribunal, it is submitted that a perusal of the aforementioned compliances, statutory approvals, and categorical submissions would clearly demonstrate that the Answering Respondent has acted at all times in strict conformity with the applicable statutory framework and permissions granted by the competent authorities. No violation of any Environmental Clearance condition or any applicable environmental statute has been established, proved or even prima facie made out against the Answering Respondent at any stage of the proceedings, and the allegations levelled by the Applicant remain wholly unsubstantiated, unfounded and without any documentary evidence. It is further submitted that the Answering Respondent has at all times acted bona fide, transparently, and in strict compliance with the applicable statutory framework, environmental norms, and permissions granted by the competent authorities, and no breach, contravention or non-compliance of any nature whatsoever has been attributable to the Answering Respondent.

PRAYER

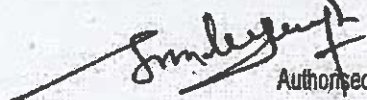
In view of the foregoing submissions, it is respectfully prayed that this Hon'ble Tribunal may be kindly be pleased to:

- a. take on record the present reply filed on behalf of Respondent No. 7;
- b. dismiss the instant O.A. with costs;
- c. exempt the Respondent No. 7 from filing better/ legible/ typed/ translated copies of the Annexures; and/or

Pass such and/or further orders as deemed fit and proper in the peculiar facts and circumstances of this case in favor of the Respondent No. 7 (M/s Nani Resorts and Floriculture Private Limited).

Note: Affidavit in support is attached.




For Nani Resorts And Floriculture Private Limited


Authorized Signatory

RESPONDENT NO 7
MR. SANDEEP GUPTA AUTHORIZED SIGNATORY/REPRESENTATIVE OF
M/S NANI RESORTS AND FLORICULTURE PRIVATE LIMITED



(SHRIYA TAKKAR, MANAN TAKKAR, AVANTIKA THAKUR, AASTHA TYAGI,




PRINCE SHARMA, UDIT SAINI, SAIRA TAGRA & YASH DEWAN)

ADVOCATES

ARTLO

P-6/2-E, DLF PHASE 2,

GURGAON - 122002

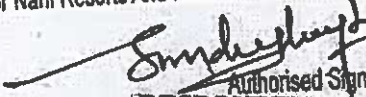
9910100005

EMAIL ID: MANANTAKKAR@ARTLO.IN

VERIFICATION

I, Sandeep Gupta S/o Sh. Yashpal Gupta, Aged about years, Authorized Signatory/Representative of Respondent No - 7 i.e. M/s Nani Resorts and Floriculture Having its Office At M-18, Greater Kailash - 2, New Delhi - 110048 I do hereby verify that the contents there of are true and correct to my knowledge No part of it is false and no material fact has been kept concealed therefrom.

For Nani Resorts And Floriculture Private Limited


Authorized Signatory

RESPONDENT NO 7
MR. SANDEEP GUPTA AUTHORIZED SIGNATORY/REPRESENTATIVE OF
M/S NANI RESORTS AND FLORICULTURE PRIVATE LIMITED

Place: Gurgaon
Date: 26/5 /2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO 69 OF 2025

IN THE MATTER OF:

NARESH KUMAR YADAV.

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

AFFIDAVIT

I, Sandeep Gupta S/o Sh. Yashpal Gupta, Aged about years, Authorized Signatory/Representative of Respondent No - 7 i.e. M/s Nani Resorts and Floriculture Having its Office At M-18, Greater Kailash - 2, New Delhi - 110048 that the above named deponent do hereby solemnly affirm and state as under:

1. That the Reply has been drafted under the authority and instructions of the deponent and after perusing its contents, the deponent has duly signed it, and the contents of paragraph Nos. 1 to 7 thereof are true and correct to the knowledge of the deponent, and the same may be read as contents of this affidavit also, which are not being reproduced for the sake of brevity. No part of it is false and nothing material has been kept concealed therefrom.
2. That the contents of paragraphs no. 1 to 7 of above titled Reply are true and correct to my knowledge, no part of it is false and nothing material has been kept concealed therefrom.



3. That the Annexures attached with the Reply are true copies of their respective original.

PLACE: *Gurgaon*
DATE: *26/5* /2026

For Nani Resorts And Floriculture Private Limited

[Signature]
Authorised Signatory
DEPONENT

VERIFICATION:

Verified that the contents of para 1 and 3 of my affidavit are true and correct to my knowledge. No part of it is false and nothing material has been kept concealed therefrom.

PLACE: *Gurgaon*
DATE: *26/5* /2026

For Nani Resorts And Floriculture Private Limited

[Signature]
Authorised Signatory
DEPONENT

ATTESTED

RAM NIWAS MALIK, ADVOCATE
NOTARY, GURGAON (HR.) INDIA




HARYANA STATE POLLUTION CONTROL BOARD


**Haryana State Pollution Control Board, 3rd Floor,
HSIIDC Office Complex, IMT Manesar, Gurugram
Email:- hspcbrogrs@gmail.com**

Website: www.hrocmms.nic.in E-Mail - Hqhspcb@hspcb.org.in

Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 12074107426GUSOCTE139187199

Dated:18/04/2026

To.

M/s : Nani Resorts and Floriculture Pvt. Ltd.

Revenue estate of village Harsaru, Sector-88A, Gurugram Manesar Complex,

Gurugram, Haryana

GURGAON

122505

Sub. : Grant of consent to Establish to M/s Nani Resorts and Floriculture Pvt. Ltd.

Please refer to your application no. 139187199 received on dated 2026-02-25 in regional office Gurgaon South.

With reference to your above application for consent to establish, M/s Nani Resorts and Floriculture Pvt. Ltd. is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	18/04/2026 - 19/02/2035
Industry Type	BUILDING CONSTRUCTION PROJECTS (i. During the construction phase, the sector is mainly air polluting. However, in post construction phase it is mainly water polluting due to generation of sewage. Consent to Establish/Operate to be taken as per EC conditions, as applicable. (ii. Building construction project 5000sq.m., but <20,000sq.m. built-up area (with connectivity to terminal STP) may not require separate classification. For projects <5000 the waste water shall be managed according to on-site sanitation methods as mentioned in the Manual on Sewerage and Sewage Treatment System(2013), published by the Central Public Health and Environmental Engineering Organisation (CPHEEO), and as amended from time to time.)- Building construction project 20,000 sq. m. built-up area
Category	ORANGE
Investment(In Lakh)	36607.0
Total Land Area (Sq. meter)	45400.6
Total Builtup Area (Sq. meter)	129806.27
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	297.0 KL/Day
Number of outlets	1.0

Mode of discharge	
1. Domestic	Recycle/ Reuse
2. Trade	0
Permissible Domestic Effluent Parameters	
1. BOD	10 mg/l
2. COD	50 mg/l
3. TSS	20 mg/l
4. pH	5.5-9.0
5. Total Nitrogen	10 mg/l
6. Total Phosphorus	1 mg/l
7. Faecal Coliform (MPN/100ml)	Less than 100
Permissible Trade Effluent Parameters	
1. NA	mg/l
Number of stacks	3
Height of stack	
1. Stack attached to DG set	1500 KVA
2. Stack attached to DG set	1500 KVA
3. Stack attached to DG set	380 KVA
Permissible Emission parameters	
1. NA	
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. NA	

Regional Officer, Gurgaon South
Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 297 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 297 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable

4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.

21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.
27. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
28. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions


Other Conditions :

1. Unit will take Consent to Operate before starting the occupation/ operation of the project.
2. The unit will install the project only on the premises for which unit has applied for NOC.
3. Unit will comply outcome of NGT case OA No. 69/2025 titled Naresh Kumar Yadav vs. State of Haryana & Ors.

*Regional Officer, Gurgaon South
Haryana State Pollution Control Board.*

ANNEXURE - R-7/8



Manesar, Haryana, India 

12/2/43, Sector 88A, Manesar, Haryana, India, 122505

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Wednesday, 13/05/2026 06:40 PM

+0530

 0.00 m/s

 0 hpa


 0.0 °C

 138.9° SE

 9.75 μT


606

29


 Prana Air



Air Quality Monitor

 GPS Map Camera



Manesar, Haryana, India 

12/1/43, Sector 88a, Manesar, Haryana
122505, India


Lat 28.437816° Long 76.949067°

Wednesday, 13/05/2026 05:29 PM GMT
+05:30




608


31

 Prana Air



 GPS Map Camera



Manesar, Haryana, India 

12/1/43, Sector 88a, Manesar, Haryana
122505, India

Lat 28.437824° Long 76.949092°

Wednesday, 13/05/2026 05:29 PM GMT
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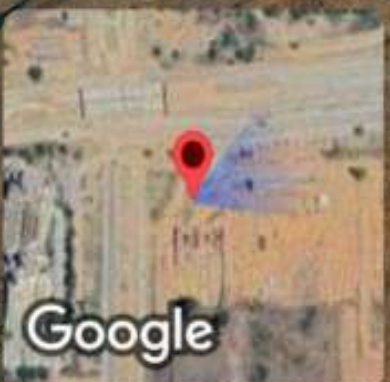
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NH 352W, Sector 88A, Gurugram, Haryana 122505, India
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Note : Captured by GPS Map Camera

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ADVOCATE

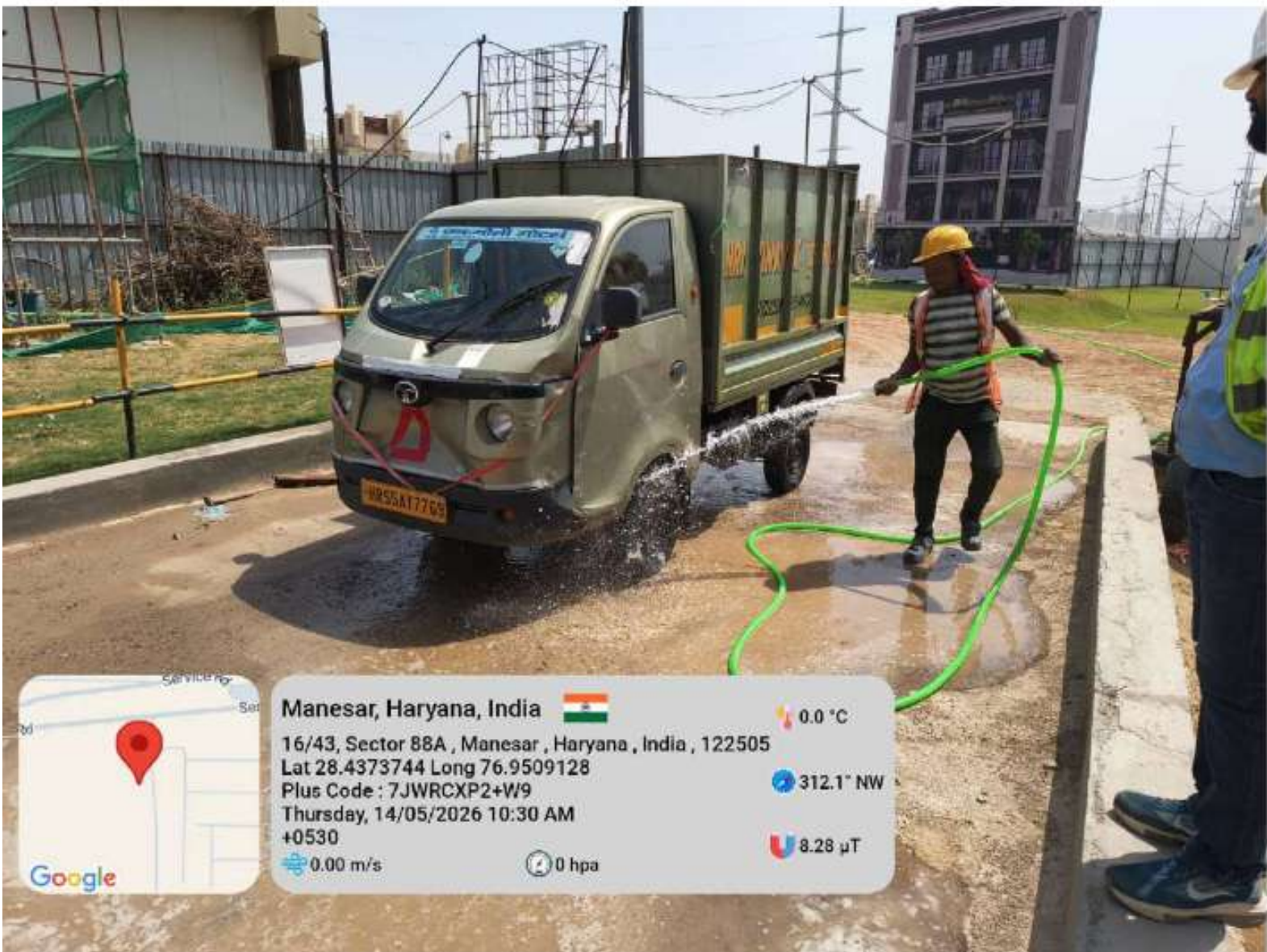
ANNEXURE - R-7/9



 GPS Map Camera

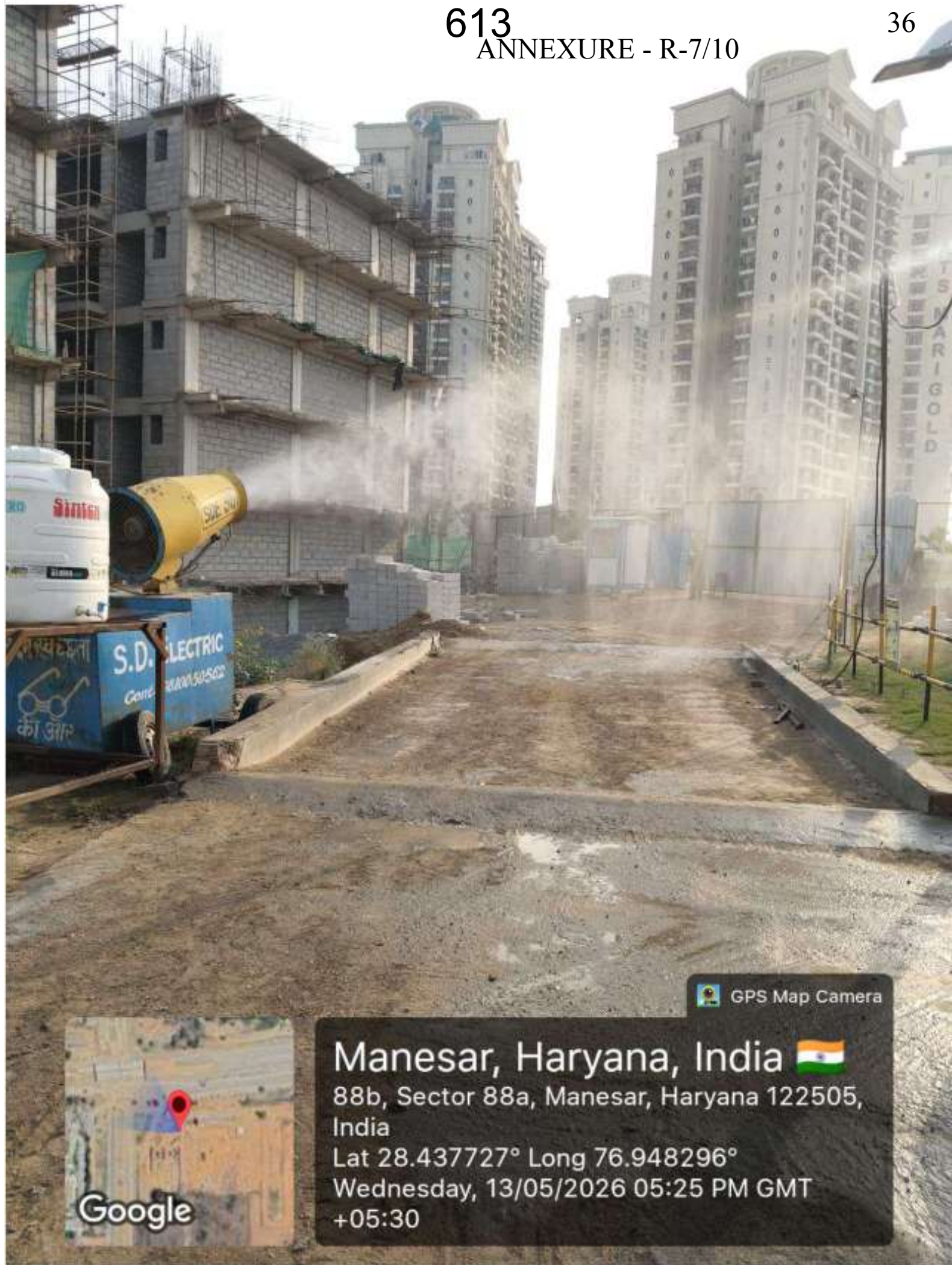


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88b, Sector 88a, Manesar, Haryana 122505,
India
Lat 28.437739° Long 76.948061°
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Manesar, Haryana, India 🇮🇳
88B, Sector 88A, Manesar, Haryana, India, 122505
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GPS Map Camera



Manesar, Haryana, India 
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India
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GPS Map Camera


Gurugram, Haryana, India 
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Note : Captured by GPS Map Camera





 GPS Map Camera



Gurugram, Haryana, India 
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Note : Captured by GPS Map Camera

ANNEXURE-R-7/11





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ANNEXURE - R-7/12




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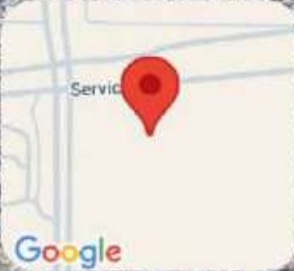
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 GPS Map Camera



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Note : Captured by GPS Map Camera



Manesar, Haryana, India 


12/2/43, Sector 88A , Manesar , Haryana , India , 122505


Lat 28.4376218 Long 76.9488008

Plus Code : 7JWRCWQX+2G

Wednesday, 13/05/2026 06:44 PM

+0530

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 270.5° W

 9.81 μT


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ADVOCATE



हरियाणा HARYANA

V 936230

**AGREEMENT FOR UTILIZATION OF TREATED WATER FROM STP OF PROJECT
"ROF ANANDA" TO PROJECT "ROF PRAVASA"**

This Agreement is made and executed on this 20th day of December, 2024 at Gurugram, Haryana;

BY AND BETWEEN

M/s Chirag Buildtec Private Limited, a company incorporated under the Companies Act, 2013 having its registered office at M-18 Greater Kailash, Part- II, New Delhi, Delhi, India, 110092, through its authorised Signatory Mr. Alok Srivastava, hereinafter referred to as the "First Party" which expression shall, unless repugnant to the context, mean and include its successors in title, holding company, subsidiaries, affiliates, group companies, associated companies, agents, officers, employees, legal representative, and permitted assigns, on the FIRST PART.

AND

M/s Nani Resorts and Floriculture Pvt. Ltd., a company incorporated under the Companies Act, 1956 and having its registered office at M-18 Greater Kailash, Part- II, New Delhi, Delhi, India, 110092, through its Authorised Signatory Mr. Manish Kumar, hereinafter referred to as the "Second Party", which expression shall, unless repugnant to the context, mean and include its successors in title, holding company, subsidiaries, affiliates, group companies, associated companies, agents, officers, employees, legal representative, and permitted assigns, on the SECOND PART.

The parties shall individually be referred to as the said "Party" and jointly be referred to as the said "Parties".

WHEREAS:

1. That M/s Chirag Buildtec Private Limited has developed an Affordable Group Housing Colony named as "ROF Ananda" (Hereinafter referred to as the "Project 1") on land situated at Sector-95, village- Dhorka, Gurugram, Haryana, and has installed a Sewage Treatment

For Chirag Buildtec Private Limited


Authorised Signatory

For Nani Resorts And Floriculture Private Limited


Authorised Signatory

- Plant (STP) at the site to treat wastewater generated from the said project which is being operated and maintained by the First Party.
2. The Second Party is in the process of developing Affordable Plotted Colony named as "ROF Pravasa" (Hereinafter referred to as the "Project 2") situated at Sector 88A, Village-Harsaru, Gurugram, Haryana.
 3. The First Party is desirous to supply the excess treated water from Project -1 i.e ROF Ananda's STP, which is suitable for non-potable applications such as irrigation and landscaping, and also suitable for construction purpose and the Second Party intends to utilize the treated water from First Parties STP solely for developing and maintaining green belt and for irrigation purposes within its project ROF Pravasa.
 4. The Parties are now entering into this agreement to define their roles responsibilities, and terms of the excess water usage.

NOW, THEREFORE, THIS AGREEMENT WITNESSETH AS UNDER:

1. Purpose:

First Party agrees to supply excess treated water from STP at Project ROF Ananda to the Second Party to be exclusively used for:

- Development and maintenance of green belts, and Construction of the Project ROF Pravasa of the Second Party.
 - Irrigation of landscape areas in and around Project ROF Pravasa.
2. Quantity and Quality
- The First Party shall supply the treated STP water as per the requirements of Second Party
 - The treated STP water shall comply with the applicable Pollution Control Board norms for reuse in irrigation and landscaping, and Construction.
 - The Second Party shall conduct its own periodic testing to verify quality compliance.
3. Water Delivery and Infrastructure
- The delivery point for water transfer shall be mutually identified.
 - Second Party shall bear full responsibility for designing, installing, and maintaining the infrastructure (including pipelines and pumps) necessary for transporting the treated water from Project ROF Ananda to Project ROF Pravasa.
 - First Party shall ensure uninterrupted operation of the STP to enable consistent supply.
4. Charges and Payment:
- The Second Party shall pay for freight and other related ancillary charges and the First Party shall supply the excess treated STP water free of cost.
5. Term and Termination
- This agreement shall remain in force for a period of 1 year from the date of execution and can be extended by mutual consent.
 - Either party may terminate this agreement by giving 30 days' written notice

For Chirag Builders Private Limited

Authorized Signatory

For Nani Resorts And Floriculture Private Limited

Authorized Signatory

- In case of breach, including misuse of water or failure in payment, the non-defaulting party may terminate this agreement with immediate effect.

6. Liability and Indemnity

- First Party shall not be held responsible for any loss or liability arising due to the misuse or improper storage/application of the treated water by Second Party.
- Second Party agrees to indemnify and hold the First Party harmless from any third-party claims or regulatory penalties resulting from its use of the treated STP water.

7. Force Majeure

- Neither party shall be liable for failure or delay in performing obligations due to causes beyond its control, such as natural calamities, strikes, government restrictions, or act of God.

8. Dispute Resolution

- Any disputes or disagreements arising from this agreement shall first be attempted to be resolved through mutual discussion.
- Failing resolution, the dispute shall be referred to arbitration in accordance with the Arbitration and Conciliation Act, 1996, and amendments thereof.
- The seat and venue of arbitration shall be Gurugram, Haryana.


9. Governing Law

- This agreement shall be governed by and construed in accordance with the laws of India.

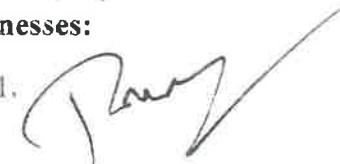
IN WITNESS WHEREOF THE PARTIES HERETO HAVE EXECUTED THIS AGREEMENT ON THE DAY DATE AND PLACE FIRST WRITTEN ABOVE:

For Chirag Buildtec Pvt. Ltd.

For Chirag Buildtec Private Limited


Authorized Signatory

Witnesses:

1. 

2. 
Gurugram


For Nani Resorts and Floriculture Pvt. Ltd.

For Nani Resorts And Floriculture Private Limited


Authorized Signatory

TRUE COPY
ADVOCATE

URGENT SERVICE

PROOF OF SERVICE**From** Manan Takkar <manantakkar@artlo.in>**Date** Tue 5/26/2026 12:44 PM**To** Shriya Takkar <shriyatakkar@artlo.in>; psenv2016@gmail.com <psenv2016@gmail.com>; secy-moef@nic.in <secy-moef@nic.in>; mscb.cpcb@nic.in <mscb.cpcb@nic.in>; environment@hry.nic.in <environment@hry.nic.in>; hspcbms@gmail.com <hspcbms@gmail.com>; seiaa-21.env@hry.gov.in <seiaa-21.env@hry.gov.in>**Cc** Aastha Tyagi <aastha@artlo.in>; Prince <prince@artlo.in>; Kuldeep Kumar/Suresh Kumar Clerks ARTLO <Clerks@artlo.in> 1 attachment (3 MB)

REPLY ON BEHALF OF R7 IN OA NO 69 OF 2025 NARESH KUMAR VS STATE OF HARYANA.pdf;

Dear Sir/Madam,

Please find attached a copy of the Reply to Objections filed by the Applicant to the Joint Committee Report on behalf of the Respondent No. 7 in Original Application No. 69 of 2025 titled as Naresh Kumar Yadav Vs. State of Haryana and Ors. pending before the Hon'ble National Green Tribunal, New Delhi.

Regards,

Manan Takkar, Advocate
Sr. Associate
ARTLO

email: manantakkar@artlo.inwebsite: www.artlo.in

NEW DELHI:
P-6/2E, DLF Phase 2,
Gurgaon 122002, India

Mob: [+91 9643210005](tel:+919643210005)Tel: [+91124 4210005](tel:+911244210005)

CHANDIGARH :
Chamber No-19 ,New Bar Room ,
High Court Complex, Chandigarh
Tel: [+91 172 2562681](tel:+911722562681), [0172 4677005](tel:+911724677005)

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